

ITEM NO.1

COURT NO.13

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Suo-Moto W.P. (Cr1.) No(s). 3/2015

IN RE: PRAJWALA LETTER DATED 18.2.2015
VIDEOS OF SEXUAL VIOLENCE AND
RECOMMENDATIONS & ANR.([ONLY I.A NO. 105308/2020 IS LISTED]
IA No. 105308/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 19-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For the parties :

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Mr. Yash Karunakaran, Adv.
Mr. Vishesh Sharma, Adv.

Mr. S. S. Shroff, AOR
Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

Ms. Aishwarya Bhati, learned Additional Solicitor General appearing for the Union of India states that the status report is ready.

It will be appropriate that service providers shall also file the status report(s) and supply the copy of the requisite report(s) to the learned Additional Solicitor General.

The learned Additional Solicitor General is requested to furnish the compilation of the status report of the Union of India as well as the status report(s) of all the service providers with a short note within a period of six weeks from today.

List this matter on 03.11.2022 (NMD) at 2:00 p.m.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)